

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. NO. (IB)-155(PB)/2017

IN THE MATTER OF:

Vertiv Energy Private Limited

.....Petitioner

V/s

Tecpro Systems Limited

.....Respondent

SECTION : UNDER SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

Order delivered on 27.06.2017

Coram:

CHIEF JUSTICE M.M.KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (T)

For the Respondent(s) : Shri Nithyaesh Natraj, Advocate

ORDER

Even on the second call no one has put in appearance on behalf of the petitioner. In the interest of justice, the hearing is deferred to 04.07.2017.



In the meanwhile, respondent may file its reply with a copy in advance to the learned counsel for the petitioner.

Sd—

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

Sd—

**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

Vineet